

Finalisation of Second Master Plan for Delhi

9042. SHRI SRIKANTHA DATTA
NARASIMHA RAJA WA-
DIYAR:
SHRI YASHWANTRAO PA-
TIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the reasons for the delay in the finalisation of the second Master Plan for Delhi;

(b) the date by which the second Master Plan is expected to be ready; and

(c) the steps being taken to expedite the process?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Comprehensive modifications were required to be made in the Master Plan of Delhi which had been enforced in 1962. This exercise included, inter-alia, issue of public notice inviting objections/suggestions to the draft modifications formulated by DDA with a perspective upto the year 2001; consideration of the suggestions/objections received; interaction with experts, various interest groups and bodies like Delhi Urban Art Commission, etc. The modification proposals as finalised in the light of the above are presently under active consideration of the Government for according formal approval.

Scrapping of Urban Land Ceiling Act

9043. SHRI H.C. SRIKANTIAH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many acres of land acquired under Urban Land Ceiling Act, 1976 in Karnataka since the Act came into force;

(b) whether the said Act is not effective in meeting the local needs; if so, the reasons thereof;

(c) whether the Karnataka Government had suggested to Union Government for scrapping of the above Act; and

(d) if so, the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) According to information received from the Government of Karnataka, 1942.8 acres of land have been acquired under the Act upto December 1989.

(b) Nothing to this effect has been brought to the notice of the Central Government.

(c) No Sir.

(d) Does not arise.

FCI Godowns In Punjab

9045. SHRI KIRPAL SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Food Corporation of India entered into contract in 1980 with certain contractors for the construction of 20000 M.T. godowns in Tarntaran (Amritsar);

(b) if so, the amount of cement supplied by Punjab Government to these contractors vis-a-vis quantity recommended by F.C.I.,

(c) whether less supply of cement resulted in late construction of the godowns;

(d) whether it is also a fact that these contractors have spent lakhs of rupees but so far F.C.I. have not taken these godowns from these persons on hire basis; and

(e) if so, the steps taken in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir. Food Corporation of India had entered into an agreement in July 1980 with M/s Gurdial Singh & Co-owners for the constructions of 20,000 M.T. godowns in Tarantaran (Amritsar).

(b) and (c). The Food Corporation had recommended 1200 MT of cement for the said construction work. The actual quantity supplied by Punjab Government to the said party for these godowns is not available with the Corporation.

(d) and (e). According to the agreement entered into by the Corporation in July, 1980, the party was to complete the godowns within seven months. They could not complete the godowns even during the extensions allowed from time to time till 31st March, 1984. Hence the godowns were not taken over by FCI.

[*Translation*]

Welfare of Orphans

9046. **PROF. RASA SINGH RAWAT:** Will the Minister of **MINISTER OF WELFARE** be pleased to state:

(a) the district-wise details of organisations engaged in the welfare of orphans in Rajasthan and whether all these societies and organisations are duly elected and registered;

(b) the number of male and female children looked after by these organisations, organisation-wise;

(c) the services provided by these organisations for the welfare of orphans and for-
lone children;

(d) the percentage of financial assistance provided by Government to these organisations, annually;

(e) whether some cases of misuse of money and forced labour from these children by some organisations have come to the notice of Government; and

(f) if so, the action taken in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (f). The information is being collected and will be laid on the table of the House.

[*English*]

Indian Labour Conference

9047. **SHRI Y.S. RAJASEKHAR REDDY:** Will the Minister of **LABOUR** be pleased to state:

(a) whether any discordant notes on new labour law—labour participation in management, were sounded at the discussions in the Indian Labour Conference on 21 April, 1990;

(b) if so, the details thereof; and

(c) when a legislation in this regard is likely to be introduced?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). The representatives of workers felt that at the Board level, workers' representatives should be 50% of the total strength of the Board. The representatives of employers recommended that to begin with, representation of workers on the board should be confined to only one representative each of 'workmen' and workers other than 'workmen'. The State Ministers were of the view that this should be confined to 25%.